

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 730/96.

Dt. of Decision : 21-06-96.

S. Sundar Raju

.. Applicant.

Vs

1. The Chief Commissioner,
Customs and Central Excise,
Hyderabad Zone, Lal Bahadur
Stadium Road, Basheerbagh,
Hyderabad.
2. The Commissioner-I,
Customs and Central Excise,
Lal Bahadur Stadium Road,
Basheerbagh, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. P. Naveen Rao

Counsel for the Respondents : Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.) D

C.A. 730/96.

Dt. of Decision : 21-06-96.

ORDER

General Order (Per Hon'ble Shri R.Rangarajan, Member (Admn.))

Heard Mr. P.Naveen Rao, learned counsel for the applicant and Mr. V.Bhimanna, learned counsel for the respondents.

2. The applicant in this OA was transferred from Adoni Range to Nandyal Range by order No. 42/96 dated 25-04-96 (Annexure A-I). It is stated that he was relieved from Adoni Range on 10-05-96 and reported on 13-05-96 at Nandyal Range. It is further stated that he was taken on duty at Nandyal Range but the transfer order of 25-04-96 was stayed by R-1 order C.No. II/3/37/96-Estt.2 dated 17-05-96 (Annexure A-II). In view of the stay order dated 17-05-96 the applicant was relieved from the Nandyal Range and was asked to report to the Adoni Range. He went and reported at Adoni Range on 03-06-96.

2. This OA is filed for implementing the transfer order No. 42/96 dated 25-04-96 in so far as it relates to the applicant.

3. The applicant relies on the decision of this Tribunal dated 31-05-96 in OA. 623/96. He submits that he has been relieved from Adoni Range earlier to the issue of the stay order of the transfer dated 17-05-96 and he had also reported for duty at Nandyal Range on 13-05-96 ^{as per his option} in Nandyal Range. His grievance is that he has been irregularly relieved when he had joined at Nandyal Range earlier to the issue of the stay order and he was forced to join back Adoni Range. The applicant further contends that his case is squarely ~~not~~ covered by the decision of this Bench in OA.623/96 and hence he should be posted back at Nandyal Range. It is seen that the applicant has not filed any representation to the concerned authorities in this connection.

He has ~~approached~~ approached this Tribunal ~~without~~ by-passing the usual grievance redressal machinery. Hence, it is necessary that he should file a representation if so advised to the concerned authorities and that concerned authorities if such a representation is received should dispose of the same within fortnight from the date of receipt of such representation.

4. In the result, the following direction is given:

The applicant if so advised may file representation clearly bringing out his grievance and also quoting the decision of this Tribunal dated 31-05-96 by RPAD to R-1. If such a representation is received the same should be disposed of within fortnight from the date of receipt of that representation.

5. The OA is ordered accordingly at the admission stage itself. No costs.

One _____
(R. Rangarajan)
Member (Admn.)

Dated : The 21st June 1996.
(Dictated in Open Court)

J/2
11-6-96
Dy. Regd (Tandy)

spr

C-3

O.A.No.730/96.

Copy to:-

1. The Chief Commissioner, Customs and Central Excise, Hyderabad Zone, Lal Bahadur Stadium Road, Basheerbagh, Hyderabad.
2. The Commissioner-I, Customs and Central Excise, Lal Bahadur Stadium Road, Basheerbagh, Hyderabad.
3. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
4. One copy to Mr.V.Bhimanna, Addl.CGSC, CAT.Hyd.
5. One spare copy.
6. One copy to Library, CAT.Hyd.

kku.

26/6/96

I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND
THE HON'BLE MR. H. RAJENDRA PRASAD (A)

Dated: 21-06-1996

ORDER/JUDGMENT

M.A./R.A/C.A.NO.

in

O.A.No. 595/96

730/76

R.A.NO.

(W.P.)

Admitted and Interim Directions

issued.

Allowed.

Disposed of with directions *at the*

Dismissed *Admnistrative Stage*

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal

STC/DEPP/ATC

15 JUN 1996

HYDERABAD BENCH